

to be kept in reserve for ASIAD 82 instead of allotting them to the persons registered under the self-financing scheme; and

(b) if so, what are the reasons therefor?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA
NARAIN SINGH): (a) No, Sir.

(b) Does not arise.

**Foreign Assistance for providing
drinking water in villages in Andhra
Pradesh**

602. SHRI N. P. CHENGALRAYA
NAIDU:

SHRI K. L. N. PRASAD:

Will the Minister of WORKS AND
HOUSING be pleased to state:

(a) whether the Government of Andhra Pradesh has sought the Central Government's intervention to get foreign assistance of Rs. 75 crores for providing drinking water in the 11,000 villages affected by Fluoride;

(b) if so, what is the reaction of the Central Government thereto;

(c) when a final decision in this regard is likely to be taken;

(d) whether the Central Govern-
ment have also agreed to provide
some Central assistance in this
behalf;

(e) if so, to what extent; and

(f) if not, the reasons therefor?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA
NARAIN SINGH): (a) In October,
1981, a letter was received from the
Government of Andhra Pradesh
enquiring whether external aid would
be available for the Scheme to pro-

vide drinking water to 400 fluoride
affected villages, the estimated cost
being Rs. 25 crores.

(b) and (c) The Government of
Andhra Pradesh was informed in
November, 1981 that efforts would be
made to obtain aid for these villages.

(d) to (f) The provision of drink-
ing water facilities is the responsi-
bility of the State Governments and
funds for this purpose are provided in
the State Plans. However, financial
assistance is given under the Centrally
Sponsored Accelerated Rural Water
Supply Programme to supplement the
resources of the State Governments
to provide potable water to identified
problem villages. During the year
1980-81, a sum of Rs. 436.23 lakhs was
released to the Government of
Andhra Pradesh under the Centrally
Sponsored Accelerated Rural Water
Supply Programme. During the year
1981-82 a sum of Rs. 326.75 lakhs has
been released. These amounts can be
utilised to provide drinking water to
the problem villages which include
those affected by fluoride.

**Ownership to the Allottees of DDA
Flats**

603. SHRIMATI HAMIDA
HABIBULLAH:

SHRIMATI RATAN KUMARI:

Will the Minister of WORKS AND
HOUSING be pleased to state:

(a) whether there is any proposal
under Government's consideration to
bring forward legislation to give
ownership to the allottees of DDA
flats; and

(b) if so, what are the details
thereof?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA
NARAIN SINGH): (a) No, Sir.

(b) Does not arise.